

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

2. C.P.(IB)-1002(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **23.09.2022**

NAME OF THE PARTIES: BANK OF MAHARASHTRA

Vs.

SUNIL KUMAR PRABHAKARAN MENON (PERSONAL GUARANTOR OF
NARAYANA FARM PRODUCE PVT. LTD)

SECTION 95 (1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Ms. Raina Birla, counsel appearing for the Petitioner is present through
virtual hearing.

Registry as well as Petitioner are directed to issue notice to the
Respondent/Personal Guarantor clearly intimating the next date of hearing.
Petitioner shall file service affidavit along with copy of notice sent to the
Respondent/Personal Guarantor, original postal receipt, track report, email
etc. at least two days before the next date of hearing.

The Registry shall also submit service report along with notice copy sent to
the Respondent/Personal Guarantor postal receipt, track
report/acknowledgement before this Bench on the next date of hearing.

List this matter on **21.10.2022**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)

//SKS//

Sd/-
H. V. SUBBA RAO
Member (Judicial)